LOK SABHA

Friday, July 16, 1971/Asadha 25, 1893 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

राष्ट्रीयकृत बेंकों द्वारा दिए गए ऋगों की वसूली

*1171. श्री धनशाह प्रधान : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) राष्ट्रीयकृत बैंकों द्वारा लोगों को दिए ऋणों को वसूल करने के सम्बन्ध में सरकार ने क्या नियम बनाए हैं;
 - (ख) क्या ये नियम लागू हो चुके हैं; और
- (ग) यदि नहीं, तो इस सम्बन्ध में सरकार का क्या कार्यवाई करने का विचार है ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) to (c). No standard rules for recovery of loans advanced by the nationalised banks have been framed by the Government. In the credit schemes formulated by each bank, specific terms and conditions of recovery of loans are also incorporated. The recovery of loans advanced by the banks is periodically reviewed by the Reserve Bank of India. Accordingly, in view of the recent emphasis on lending to the agricultural sector, the Reserve Bank has issued guidelines for recovery of loans given for agricultural purposes. The salient features of the guidelines are given in the statement laid on the Table of the House,

Statement

The Reserve Bank of India has recently issued guidelines for recovery of loans given by

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the nationalised banks for agricultural purposes. The salient features of the guidelines are as follows: —

- For both short and medium term loans, the repayment schedule of the loan should coincide with the time when the cultivator has sold his produce.
- (2) Efforts at recovery by the banks should commence in advance of the due date of the loans.
- (3) Where multiple-croping prevails, the due date should be related to the time of sale of the main crop.
- (4) In working out the cultivator's repayment capacity, care should be taken not to exaggerate the gross output.
- (5) Recovery programmes should at all times be sufficiently flexible to allow easy emphasing in case of natural calamities or adverse seasonal factors.
- (6) Recovery performance should be under constant and close review. Each bank branch should maintain a demand, collection and balance register and a due date register.

श्री धनशाह प्रधान : मैं मन्त्री महोदय से पूछना चाहता हूँ कि अब तक इन बैंकों के द्वारा कितने व्यक्तियों को कर्ज मिला है और कितने लोगों ने इस कर्ज को पूरी तरह से बापस किया है तथा कितने लोगों के ऊपर यह कर्ज अभी बाकी है?

SHRI YESHWANTRAO CHAVAN: I can give the general information. I cannot give the exact number of people, etc. I can certainly give certain information as for the amount outstanding in respect of agricultural purposes. There are two types of finance—direct finance and indirect finance. The amount outstanding, in direct finance, for

June, 1969, was Rs. 38 crores; June 1970 Rs. 153,44,00,000; March 1971, Rs. 198,80,00,000.

In indirect finance also, they on the same lines: June, 1969, it was Rs. 122 crores; June, 1970, Rs. 139 crores odd; March, 1971, Rs. 129 crores plus something. These are the outstandings.

I can give the number of accounts. Possibly that means the persons; he was interested to know he number of persons involved. In direct finance, excluding plantations, for June, 1969, the number was 1,71,880; it rose to 6,15,952 in June, 1970. In March 1971, it increased to 7,95,745. That shows a gradual increase in the number of accounts as for agricultural borrowers.

श्री धनशाह प्रभान: कर्जों की वसूली के सिलसिले में उच्चाधिकारियों की याता आदि पर अब तक कितनी धनराशि खर्च हई है?

MR. SPEAKER: The question was about framing of the rules: whether rules have been framed by Government, and whether they have come into force; if not, why. For the other matters, you should have given separate notice.

श्री घनशाह प्रधान : मार्गदर्शक सिद्धान्तों के आधार पर बैकों ने अब तक कौन सी कार्यवाही की है ?

SHRI YESHWANTRAO CHAVAN: The banks can certainly prepare different schemes for giving loans for development of agriculture. Naturally, they have gone to other sectors like small traders, rickshaw-walas, taxiwalas and other small neglected sectors, and they have tried to prepare different schemes for them and proceed in that line. For that, it was necessary to expand the infra-structure of the banking system by opening new branches in new areas. That is the most important step they have taken.

SHRI JAGANATH RAO: May I know if any rules were framed initially for giving loans to poor people, because it has come to my notice that loans were indiscriminately given and banks found difficulty in recovering the loans? Of the total number of loanees read out by the minister, can he give the

break-up of persons who are poor and who are rich?

SHRI YESHWANTRAO CHAVAN: Regarding the question whether rules were framed in the beginning, as I said, whenever any bank gives loans, it does so on certain terms, not that any rules were made for that. But naturally we found that it is better to have certain guidelines. I will explain it in detail. The nationalised banks were traditionally used to doing credit business only in trade, commerce and industry. They had not much experience of giving credit facilities to agriculturists. They made certain mistakes in the beginning. It is quite possible that some undesirable elements had taken advantage of it; I cannot say no. But we must find out a way. Later it was found necessary for the Reserve Bank to formulate certain guidelines they are laid on the Table - how care should be taken, at what time they should make the recoveries etc. There is a proper season when the agriculturists can afford to repay the loan. If there is a multi-crop system, naturally the time for recovery is when the cash crop is about to be sold. Then there are the numbers of instalments, period over which repayments should be spread out, etc. These things differ from area to area and they will have to be guided in this matter. Therefore, certain guidelines have been prepared. It is quite possible in the beginning certain people might have taken advantage of it, but now I think the banks are aware of it. About recovery, I do not think there are many difficulties, because according to reports received from some banks, the recovery percentage seems to be good.

SHRI SOMNATH CHATTERJEE: What steps do Government propose to take to cover amounts which have gone out of nationalised banks in the nature of so to say involuntary loans—monies taken out of the Government funds on the basis of telephone calls, etc., and monies which are found in the houses of high dignitaries and their relatives? Has the Government framed any rules to forthwith recover monies which are being misused and misappropriated from nationalised banks?

SHRI YESHWANTRAO CHAVAN: If any money is misappropriated or misused, certainly there are rules to proceed against the persons concerned.

श्री अपन्याच राव जोशी वसुल करने के उपाय तो मली महोदय ने हताये है। विन्त जब पैसा एडवास किया जाता है तब उनको इस बात का पता है कि देहातों में रहने वाले किसानों के नाम पर बिचौलिये पैसा ले लेते है उसमे से एक पैसा भी किसान तक नहीं पहुँचता है ? उदाहरण के लिए सेट्ल बैंक आफ इंडिया कुरूनल का लगभग बीस लाख रुपया वसूल होना बडा मुश्किल है। वारगल मे एक आदमी पाच साल हए मर गया था। उसके नाम पर लोन एडवास विया गया। यह रिक्वर वैस होगा? कुरूनल मे जो पागल आदमी था उसने नाम से गाव के एक बड़े वकील ने पैसा लिया। मैं जानना चाहता है कि क्या आप इस सबकी इनक्वारी करेंगे और देहातों में लोगों को रूपया एडवास करते समय होणियारी बरतेगे और देखेगे कि जिस आदमी को रुपया दिया जाता है वास्तव मे वह उस तक पहचता भी है या नही ? क्या आप यह भी देखेंगे कि बिचौलियों के हाथ में वह न जाए ?

SHRI YFSHWANTRAO CHAVAN
Hon Members have made very good suggestions and I am taking note of them If he
has got any specific cases, he should give me
those details and I will certainly look into
those cases

SHRI JAGANNATHRAO JOSHI I have quoted specific cases Central Bank of India, Waiangal, Central Bank ot India Kurnool

SHRI YESHWANTRAO CHAVAN
What is the use of mentioning them in the
House just for the sake of making a point
Send the details to me and I will make an
inquiry

MR SPEAKER It is a very simple question about recovery of loans advanced by nationalised banks Why are you making it a debating point?

SHRI JAGANNATHRAO JOSHI How can you recover from dead persons?

SHRI ANANTRAO PATIL Crop loans are advanced by the nationalised banks to agriculturists. But sometimes the crop fails

for one reason or the other, for example, the banana crop or the potato crop. In such circumstances, is concession given to agriculturists for making repayment?

SHR1 YFSHWANTRAO CHAVAN
It depends upon the individual case I cannot
say that there should be any rule but if you
see the guidelines, you will find that that also
has been taken note of

Aid from International Development Association

*1172 SHRI N S BIST Will the Minister of FINANCE be pleased to state

- (a) whether the International Development Association is experiencing serious difficulties in receiving 'third replenishment due on 1st July, 1971,
 - (b) if so, its impact on India, and
- (c) the manner in which Government propose to finance the projects for which aid was to be given by the IDA?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) (a) The third replenishment of I D A resources which was to have become effective from 1st July 1971 on contribution of at least \$1900 million by not less than 12 members, has not yet become effective for want of contributions

- (b) Commitments of aid by IDA to India as also to other developing countries will be delayed
- (c) It is expected that before long IDA will have some funds for commitment for Indian projects For some projects whose implementation cannot wait for IDA assistance, other alternative methods of foreign exchange financing will have to be found

श्री नरेन्द्र सिंह विष्ट अन्तर्राष्ट्रीय विकास सघ को 1900 मिलियन डालर देना था। बारह मैम्बरो का आपने जिक किया है। कौन-कौन से वे मैम्बर है और किस-किम ने कितना दिया है। भविष्य में मिलने की जो आशा आपको है वह कब तक आप आशा करते हैं कि आपको मिल जाएगा?